

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 329 of 2020**

**IN THE MATTER OF:**

**Asset Reconstruction Company (India) Ltd.**

**.....Appellant**

**Vs.**

**Sunil Kumar Agarwal,  
Resolution Professional, Digjam Ltd.**

**.....Respondent**

**Present :**

**For Appellant:                    Mr. Bishwajit Dubey, Ms. Surabhi Khattar,  
Advocate**

**O R D E R**

**26.02.2020** - It appears that the 'Resolution Professional' through Sunil Kumar Agarwal has been arrayed by Respondent by name though in his capacity as 'Resolution Professional' for 'Corporate Debtor' '**Digjam Ltd.**' The Appellant is directed to correct the cause title by incorporating the name of '**Digjam Ltd.**' as Respondent through 'Interim Resolution Professional' (*IRP*). This be done by tomorrow.

Let notice be issued on the Respondent by speed post. Requisites along with process fee, if not filed, be filed by 27<sup>th</sup> February, 2020. If the Appellant provides the e-mail Address of the Respondent, let notice be also issued through e-mail.

**.....contd.**

List the matter on **24<sup>th</sup> March, 2020.**

[ Justice Bansi Lal Bhat ]  
Member (Judicial)

[V.P. Singh]  
Member (Technical)

[Alok Srivastava]  
Member (Technical)

ss/nn

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